

(To be executed on a non-judicial stamp of Rs. 10/-)

Annexure-11

INDEMNITY

(To be obtained from the transferee for transferring duplicate certificate issued in the name of the Registered holder without producing the Transfer Deed(s))

_____ (Name and address of the Co./its STA)

WHEREAS:

1. Mr./Mrs./Ms

_____, residing at

had purchased _____ equity shares/debentures/bonds/units of your Company bearing the following details:

Name of the Regd Holder & Folio No.	No of shares/ Deb/bonds/units	Certi. No(s)	Distinctive No(s)	
			From	To

Whereas the above certificate(s) which were accompanied alongwith the Transfer Deed(s) executed by the registered holder, were lost/mislaid in transit.

Now this Deed of Indemnity witnesseth as under:

The Board of Directors/Committee of Directors of the Company at my / our request have agreed to issue duplicate certificate in the name of the Registered holders for the securities listed above, which were purchased by me/us.

In consideration of the Board of Directors of the Company agreeing to register the above securities in my/our favour, I/we hereby agree to indemnify the Company, its successors, its agents and assignees that we and our heirs executors and administrators respectively, will at all times and from time to time save, defend and keep harmless and indemnify the company, its successors, assignees and the Directors thereof and their respective heirs, Executives, administrator each of their estates and effects from and against all actions, causes, suits, proceeding and accounts, claims and demands whatsoever on account of the said securities being transferred in my/our name or otherwise in connection with entitlements, rights or otherwise to be issued or allotted on the said securities including entitlements for dividend/interest accrued or to accrue on the said securities against any person or persons whomsoever or sums of money incurred or arising thereof in relation to the said securities.

Dated : this day of 199

Witness : (Name and address) 1.	(Signature of the Applicant(s)) Name and address _____ _____
Witness : (Name and address) 2.	_____ _____

To be executed on a non-judicial stamp paper of Rs. 20/-